



HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- **MA.No.431/2014**

Titled

United India Insurance Co. Ltd.

V/s **Barkat Ali Alias Bargat Ali and others**

..... Petitioner(s)/Appellant(s)

..... Respondent(s)


Notice to the respondent (s): -

2. Parvinder Sharma S/o Sham Sunder
R/o Bishnah, Tehsil and District Samba.
(Owner of Mini Bus No. JK02R/8884).

3. Rakesh Kumar S/o Balkrishan R/o Village
Quilli Tehsil Samba.
(Driver of Mini Bus No. JK02R/8884).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 07.12.2022 10.00 A.M. or the next working day if 07.12.2022 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 14th day of November 2022 at Jammu.


Registrar (Judl)
Registrar Judicial
High Court of J&K & Lada kh
Jammu

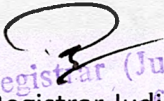
No.:- 8581

Dated:- 14-11-2022

Copy of the above forwarded to:

1. The Editor State times, Amphalla, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 57 dated 21.10.2022 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

✓ 2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


Registrar (Judl.)
Registrar Judicial
High Court of J&K & Ladakh
Jammu